

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 3120/1992

Date of decision: 01.09.1993

Shri Pritam Chand & Others

...Petitioners

Versus

Union of India & Others

...Respondents

For the Petitioners

...Shri J.K. Bali, Counsel

For the Respondents

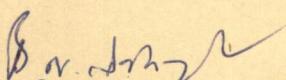
...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

A reply has been filed on behalf of the respondents. In it, it is averred that the order which is being impugned in this O.A. has been withdrawn. In support of the averment, a copy of the order has been filed as Annexure R-I. In view of this stand taken by the respondents, this O.A. has become infructuous and is accordingly dismissed but without any order as to costs.


(B.N. DHOUNDIYAL)
MEMBER (A)
01.09.1993


(S.K. DHAON)
VICE CHAIRMAN
01.09.1993

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